

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HEM INFRASTRUCTURE AND PROPERTY DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HEM INFRASTRUCTURE AND PROPERTY DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27/02/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH2006PTC160048
5.	Address of the registered office and principal office (if any) of corporate debtor	1401, Tower B, 14th Floor, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013.
6.	Insolvency commencement date in respect of corporate debtor	14-07-2025
7.	Estimated date of closure of insolvency resolution process	10-01-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh Jhunjunwala Registration Number: IBBI/IPA-003/IP-N00457-C01/2017-2018/11102
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A51, Aashit Chs, Azad Road, H B Gawde Marg, Stanburg Estate, Juhu Koliwada, Mumbai, Maharashtra - 400049. jhunjunwala.rajesh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A51, Aashit Chs, Azad Road, H B Gawde Marg, Stanburg Estate, Juhu Koliwada, Mumbai City, Maharashtra - 400049. Email- heminfra.cirp@gmail.com
11.	Last date for submission of claims	28-07-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Classes identified as yet
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not identified as yet
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **HEM INFRASTRUCTURE AND PROPERTY DEVELOPERS PRIVATE LIMITED** on 14-07-2025.

The creditors of **HEM INFRASTRUCTURE AND PROPERTY DEVELOPERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **28-07-2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : RAJESH JHUNJHUNWALA

IBBI/IPA-003/IP-N00457-C01/2017-2018/11102

Date and Place:

: 15-07-2025, Mumbai





DAKHI KARKARIA LIMITED

DN L24109MH1800PLC011681

Registered Office: Liberty Building, 57 Vithaldas Thackersey Marg,

New Marine Lines, Mumbai - 400 025

E-mail: investor@dkh-cltds.com Tel: 022-49117130

NOTICE

Notice is hereby given that the 65th Annual General Meeting ("AGM") of Dakhil Karkaria Limited will be held on **Wednesday, August 20, 2025 at 11:30 am (IST)** through Video Conferencing / Other Audio Visual Means ("YOAVM") facility in compliance with all the applicable provisions of the Companies Act, 2013 ("the Act") and the SEBI Listing Obligations and Disclosure Requirements Regulations, 2015 ("Listing Regulations") read with Circular Nos. 14/2020, 17/2020 and 09/2024 dated April 8, 2020, April 13, 2020 and September 19, 2024 respectively, issued by the Ministry of Corporate Affairs ("MCA/Govt") and Circular No. SEBI/HO/CFD/CMD/IR/CP/2024/79 (dated May 12, 2024) and Circular No. SEBI/HO/CFD/CFD-PSD/IR/CP/2024/133 (dated October 3, 2024) issued by the Securities and Exchange Board of India ("SEBI/Circular"), which does not require physical presence of Members at a common venue. The Video Conferencing / Other Audio Visual Means ("YOAVM") facility will be provided by Central Depository Services (India) Limited ("CDSL").

The Notice of the 65th AGM along with the Annual Report for the Financial year 2024-25 ("Annual Report") will be sent electronically to those shareholders whose email addresses are registered with the Company Depository Participants/ Registrars and Transfer Agents (RTA), in accordance with the aforesaid MCA and SEBI Circulars. The copy of Notice of the 65th AGM and the Annual Report for the Financial year 2024-25 will also be available on the website of the Company at www.dkh-cltds.com and the website of BSE at www.bseindia.com.

Manner of voting at the AGM:

The Company will provide the facility to its members to exercise their right to vote by electronic means both through remote e-voting and e-voting at the AGM. The instructions for joining the 65th AGM and the manner of participation in the remote electronic voting or casting vote through the e-voting system during the 65th AGM will be provided in the Notice to the Notice of the 65th AGM.

Manner of registering/ updating email addresses and mobile number:

• **For Physical Shareholders** - Shareholders holding shares in physical mode and who have not registered/ updated their e-mail address are requested to register/ update the same by sending duly filled Form SH-1 to MFDA Private India Private Limited (formerly known as Link Intime India Private Limited ("MFDA") at mfda@mfda.com along with copies of the requisite documents in support of address of the shareholders.

Shareholders may download the prescribed forms at the website of the Company under Investors Section at <https://www.dkh-cltds.com> or through RTA's website at <https://www.in.mca.gov.in/MyC-downloads.html>

• **For Demat Shareholders** - Shareholders are requested to register/ update their email id & mobile number with the respective Depository Participants (DP) and update of email id & mobile number are mandatory for Individual Demat shareholders for e-voting & joining video meetings through Depository.

Payment of dividend:

The Board of Directors at their meeting held on May 16, 2025, had recommended dividend of 35% i.e. Rs. 35/- per equity share of face value of Rs. 100/- each for the financial year ended March 31, 2025, subject to approval of shareholders at the ensuing 65th AGM.

Pursuant to Regulation 42 of the SEBI Listing Obligations and Disclosure Requirements, Regulations, 2015, the Company has held Wednesday, August 13, 2025 as the Record Date for determining the entitlement of members to the dividend for the financial year ended March 31, 2025. The Register of Members and Share Transfer Books of the Company will remain closed from August 14, 2025 to August 29, 2025 (both days inclusive) for the purpose of Annual General Meeting and Dividend.

The dividend recommended by the Board of Directors, if approved at 65th AGM, will be paid on or after August 29, 2025 to those Members whose names are registered as such in the Register of Members of the Company/ Beneficiary list provided by National Securities Depository Limited (NSDL) and Central Depository Services (India) Limited (CDSL), as on record date i.e. August 13, 2025.

Manner of payment of dividend through electronic means:

SEBI has mandated all listed companies to maintain a record of PAN, telephonic contact details, Bank A/c details and Specimen signature of its Shareholders holding physical securities. Further, with effect from 1st April 2024, Shareholders holding physical securities shall be eligible to receive dividend payment only in electronic mode.



Asset Recovery Management Branch-Canara Bank Buildings, 4th Floor, Ad Manthan Path, Bantest Estate, Mumbai-400011 Tel: 86514811/9855948554, Email: CA236@canarabank.com

AMBSRANREBTMTMNRNDMPNCR2025-255X DATE: 15.07.2025

REDEMPTION NOTICE (SECTION 13(B)) TO BORROWER/ GUARANTOR/ MORTGAGEE

To the Borrower/ Guarantor/Mortgagee:

- Rajesh Kumar Tiwari, S/o. Kashi Nandharwal,** Room No. 7th, Shah-chawl, Mumbai-Sewar Bazar Maharashtra - 400004
- Rajesh Kumar Tiwari, S/o. R. A. M. Uday Rameshchandra,** Law Extension Nagar, Kachpada Motad West Mumbai - 400004
- Rajesh Kumar Tiwari, Flat No. 402, 4th Floor, D-wing, Type B, Building No. 10, Anant Residency Society Co-op Hsg Society, Village Saravali, Deep College Road Bantar Jeveth, Taluka & District Pajhar, 401501.**

SUBJECT: Notice for exercising the right of redemption under Section 13 (b) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, AMB Branch, Mumbai (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(b) of the Act read with Rule 6(b) of the SARFAE SI Rules, to you as follows:

As you are aware that the secured creditor has issued the Demand Notices, under Section 13(b) of the Act, on **06.03.2025**, to the Borrower **RAJESH KUMAR TIWARI**, the mortgagee and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 25,94,977.69 (Rupees Twenty Five Lakhs Four Thousand Nine Hundred and Ninety Seven Rupees and Sixty Nine Paise Only)** and interest stated thereon within 60 days from the date of receipt of the said notices.

Since, the Borrower/ Firm/ The mortgagee and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(a) of the Act had taken symbolic possession of the secured assets described in the Possession Notice dated **02.07.2025**. Further the said symbolic possession notice is duly published in The News Hub and Dainik Pratikshin newspapers on **02.07.2025**.

You are hereby given a last and final opportunity to redeem and reclaim the secured assets which are in possession of the secured creditor, within 30 days from the receipt of this notice by discharging the liability of **Rs. 25,94,977.69 (Rupees Twenty Five Lakhs Four Thousand Nine Hundred and Ninety Seven Rupees and Sixty Nine Paise Only)** as on **25.02.2025**, plus subsequent interest, costs and expenses in full (from **01.03.2025** onwards), failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets: 1. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets, or 2. By inviting tenders from the public or 3. By holding public auction including through e-auction mode, or 4. By private treaty.

As per Section 13(b) of the Act, you are entitled to reclaim the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your right to redeem the mortgaged property as per Section 13(b) of the Act shall stand extinguished.

(DETAILS OF SECURITY ASSETS)

S. No.	Immovable	Name of Title Holder
1.	Flat No. 402 on 4th Floor, D Wing, Type-B, Building No. 10 Known as "Anant Residency" Society Known as "Sarpu Co. Op. Hsg. Soc. LH", Situated at Survey No. 4711, 48/56, 47/2, 47/3, 48/5A, 48/2, 47/3A, 47/3B, 47/42, 47/41, 40/31 & 40/2 of Village Saravali, Near Deep Campus, Deep College Road, Bantar Jeveth, Taluka & District Pajhar 401501.	Rajesh Kumar Tiwari

This is without prejudice to any other rights available to the secured creditor under the aforesaid Act or any other law in force.

Thanking You,

Sd/-
Authorized Officer
Canara Bank.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF NEM INFRASTRUCTURE AND PROPERTY DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

S. No.	Name of corporate debtor	NEM INFRASTRUCTURE AND PROPERTY DEVELOPERS PRIVATE LIMITED
1.	Date of incorporation of corporate debtor	27/02/2006
2.	Authority under which corporate debtor is incorporated - registered	ROC Mumbai
3.	Corporate Identity No./ Listed Entity identification No. of corporate debtor	U45200MH2006PTC180046
4.	Address of the registered office and principal office (if any) of corporate debtor	1401 Tower B, 14th Floor, Peninsula Business Park, Gopalan Kherani Marg, Lower Phase, Mumbai-400012
5.	Insolvency commencement date in respect of corporate debtor	14-07-2025
6.	Estimated date of closure of insolvency resolution process	10-01-2026
7.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh Jhurhuniwala Registration Number (BB)19A-0231P-N00457-C01-2017-2016/1102
8.	Address and e-mail of the interim resolution professional, as registered with the Board	A51, Anant Chs. Apt. Bldg., H B Gandhi Marg, Starburg Estate, Juhu Kolkhwa, Mumbai, Maharashtra - 400049 E-mail - jhurhuniwala.rjesh@gmail.com
9.	Address and e-mail to be used for correspondence with the interim resolution professional	A51, Anant Chs. Apt. Bldg. - B Gandhi Marg, Starburg Estate, Juhu Kolkhwa, Mumbai City, Maharashtra - 400049 E-mail - nem@nem.org@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A51, Anant Chs. Apt. Bldg. - B Gandhi Marg, Starburg Estate, Juhu Kolkhwa, Mumbai City, Maharashtra - 400049 E-mail - nem@nem.org@gmail.com
11.	Last date for submission of claims	29-07-2025
12.	Classes of creditors, if any, under clause (i) of sub-section (1A) of section 21, ascertained by the interim resolution professional	No Classes identified as yet
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (This space remains for each class)	Not identified as yet
14.	(a) Relevant forms and (b) Details of authorized representatives are available at	https://bit.ly/nemformdownloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **NEM INFRASTRUCTURE AND PROPERTY DEVELOPERS PRIVATE LIMITED** on **14-07-2025**.

The creditors of **NEM INFRASTRUCTURE AND PROPERTY DEVELOPERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 29-07-2025 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Name and Signature of Interim Resolution Professional:
RAJESH JHURHUNIWALA
BB)19A-0231P-N00457-C01-2017-2016/1102

Date: 15.07.2025
Place: Mumbai

JSW STEEL LIMITED NEW CENTRE, BANDRA KURLA COMPLEX, BANDRA EAST, MUMBAI - 400051 NOTICE

The Share Certificate in respect of the following Equity Shares have been reported to be lost/misplaced and applied for Duplicate Share Certificate(s) in lieu thereof:

Folio No.	Name / Joint Name	Shares Certificate No.	Distinctive Nos. (From - To)	No. of shares
JSW9725447	SUBHAS CHANDRA GHOSH	2863702	240955091-2409561193	1800

Name: **TAPASH GHOSH**
Address: C/o Supriya Kumar Mitra, Ashia Heights 2nd Floor, 4/54, Vidyasagar, Kolkata - 700047

Place: KOLKATA Date: 16/07/2025



भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA www.rbi.org.in

Auction of Government of India Dated Securities for ₹ 27,000 crore on July 18, 2025

Government of India (GoI) has announced the sale (issue / re-issue) of two dated securities:

Sr. No.	Nomenclature	Notified amount (in ₹ Crores)	Earmarked for Retail Investors* (in ₹ Crores)
1	New GS 2030	15,000	750
2	7.09% GS 2054	12,000	600

GoI will have the option to retain additional subscription up to ₹ 2,000 crore against each security mentioned above. The sale will be subject to the terms and conditions spelt out in this notification (called "Specific Notification"). The stocks will be sold through Reserve Bank of India Mumbai Office, Fort, Mumbai - 400001, as per the terms and conditions specified in the General Notification F No 4(2)-8(W&M)/2018, dated March 26, 2025.

The auction will be conducted using **multiple price method**. The auction will be conducted by RBI, Mumbai Office, Fort, Mumbai on **July 18, 2025 (Friday)**. The result will be announced on the same day and payment by successful bidders will have to be made on **July 21, 2025 (Monday)**.

For further details, please see RBI press release dated **July 14, 2025** on the RBI website - (www.rbi.org.in).

Eligible Retail Investors
(*PFs, Trusts, NBFCs, Cooperative Banks, NBFCs, Corporates, HUFs and Individuals)

Retail investors can participate in the auctions for the amounts earmarked for them on a non-competitive basis through a bank or a primary dealer. Individual investors can also place bids up to the non-competitive scheme through the Retail Direct portal (<https://rbiretaildirect.org.in>). For more information, detailed list and telephone numbers of primary dealers/bank branches and application forms please visit RBI website (www.rbi.org.in) or FINMINDA website (www.finminda.org).

Government Stock offers safety, liquidity and attractive returns for long duration.

